

**Central Administrative Tribunal
Principal Bench**

**CP No.632/2015
In
OA No.2689/2015**

New Delhi, this the 7th day of January, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Ms.Ritu Tomar (aged about 26 years),
D/o Shri Ram Kishore,
R/o E-1/1156, Gali No.23,
Sonia Vihar,
Delhi-110094.
Worked in school,
GGSSS, Sonia Vihar,
Delhi-94.

...applicant

(By Advocate : Shri T.N. Tripathi)

Versus

Smt. Padmini Singhla,
Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.

...respondent

(By Advocate : Shri K.M. Singh)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

O.A. No.2689/2015 was disposed of in terms of order dated 27.07.2015, which reads thus :-

“2. MA 2410/2015, filed for joining together, is allowed.

3. The applicants submit that they have worked as Guest Teachers under the respondent No.3 during the academic year 2014-15 and also from 01.07.2015 to 06.07.2015 during 2015-16, and thereafter, the respondents are not allowing them to continue, without assigning any reasons. Hence, the O.A.

4. It is noticed that the applicants filed the present O.A. without even making a representation and approaching the respondents by bringing their grievances to the notice of the respondents.

5. In the circumstances and in the interest of justice, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicants to make an appropriate representation to the respondents within one week from today and on receipt of such a representation from the applicants, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within four weeks therefrom. No order as to costs.

Order DASTI."

2. Shri K.M. Singh, learned counsel for respondents produced a copy of letter No.CP No.632/OA No.2689/2015/CAT/Plg/2558 dated 10.12.2015, another copy of which is handed over to the learned counsel for applicant in the court itself.

3. In view of the above speaking order, we do not find any wilful disobedience of the aforementioned order. Accordingly, the CP is disposed of. Notice issued to the respondent stands discharged. No costs.

(V.N. Gaur)
Member (A)

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(A.K. Bhardwaj)
Member (J)